

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 194/MP/2017  
Alongwith IA Nos. 24/2018 and 25/2018**

Subject : Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.3.2016 relating to implementation of the transmission Project Elements.

Date of Hearing : 9.10.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : North Karanpura Transco Limited (NKTL)

Respondents : Jharkhand Bijli Vitran Nigam Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, NKTL  
Shri Biju Mattam, Advocate, NKTL  
Ms. Ankita Bafna, Advocate, NKTL  
Shri Bhavesh Kundalia, NKTL  
Shri Vivek Singla, NKTL  
Shri Jagdeep Dhankar, Senior Advocate, CCL and MoC  
Shri Anshuman, Advocate, CCL and MoC  
Shri Prabeen Parida, Advocate, CCL and MoC  
Shri Karan Singh Bhati, Advocate, CMPDI  
Ms. Molshree Bhatnagar, Advocate, RECTPCL  
Shri Nishant Talwar, Advocate, RECTPCL  
Shri Shankar Saran, NTPC

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that pursuant to the direction of the Commission vide RoP dated 26.7.2018, meetings were held on 16.8.2018 and on 24.8.2018 with CEA, NTPC, CCL and CMPDI to discuss various issues raised by the Petitioner relating to the routes proposed by CCL/CMPDI. Learned senior counsel further submitted as under:

(a) The Petitioner had conducted a survey on the proposed routes and submitted the survey report to CEA. Subsequently, CEA has forwarded the survey report to CCL and CMPDI for their comments which are still awaited.

(b) Based on the survey conducted by the Petitioner, it is evident that deviation at some of the places is essential from the routes proposed by CCL and CMPDI, mainly to avoid habitations, densely populated areas, public and private premises, minimum forest area and uneven terrain. Further, a part of North Karanpura- Gaya line would pass through coal blocks i.e. Brinda, Sisai allocated to Usha Martin.



(c) There is still no clarity on the grant of NOC to the Petitioner, therefore, CCL/CMPDI may be directed to expedite the issuance of NOC.

2. Learned senior counsel for the Ministry of Coal (MoC) and Central Coalfields Ltd. (CCL) requested for two weeks time to go through the survey report received from CEA and to submit their recommendations.

3. The representative of NTPC submitted that the Thermal Power Plant is ready for hydro test since June, 2018. However, it has been stranded for want of start-up power.

4. After hearing the learned senior counsels for the Petitioner, MoC and CCL and the representative of NTPC, the Commission directed MoC and CCL to submit their recommendations on the survey report submitted by the Petitioner by 18.10.2018. The Commission directed NTPC to coordinate with MoP, MoC, CCL and CMPDI to facilitate grant of NOC at the earliest.

5. The Commission directed the LTTCs not to take any coercive measure till the next date of hearing.

6. The petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**